



**GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE**

Tel: 033-23023000

E Mail: recoveryero@sebi.gov.in

Notice of Attachment of Bank Account

Attachment Proceeding No. 15412 of 2026

Certificate No. 9103 of 2026

**The Principal Officer/
Chairman & Managing Director/ CEO,
All the Banks in India**

1. Whereas a **Recovery Certificate No. 9103 of 2026 dated May 06, 2026**, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,16,000/- (Rupees Five Lakh Sixteen Thousand Only)** as detailed below along with further interest, all costs, charges and expenses etc., against **Ravi Himmatramka and Sons HUF (PAN: AAOHR1118J) ["Defaulter"]** and the same is due from them in respect of the said certificate. A **Notice of Demand dated May 06, 2026** has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/JS/DP/2025-26/32175 dated March 05, 2026 against Ravi Himmatramka and Sons HUF (PAN: AAOHR1118J) in the matter of Illiquid Stock Options.	5,00,000/-
Interest from 05/03/2026 to 06/05/2026 @ 1% p.m.	15,000/-
Recovery Cost	1,000/-
Total	5,16,000/-

2. And whereas there is sufficient reason to believe that the defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect **to the extent of above said dues**:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.



4. It is further ordered with immediate effect that **NO Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this Notice:
 - i. Details of all the Accounts including Lockers held by the defaulter with your Bank,
 - ii. Copy of the Account Statement/s for the latest one year in respect of all the Accounts;
 - iii. Confirmation of Attachment of the said account/s
 - iv. Complete details of all loan/ advances accounts along with the details of assets charged for the said loan/advances.
6. If the defaulter is not having any type of account with your bank/not having any balance in the account of the defaulter, the same shall be also informed on the email: recoveryero@sebi.gov.in.
7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this 4th day of June, 2026.

SEAL



Copy to:

Ravi Himmatramka and Sons HUF

Address- CL 4B, Town Housing Complex Road, Flat No- 3F, Block No- 1, Kolkata, Pin- 700052

Email: abhayagarwal020@gmail.com; rahulchakrabortyadv@gmail.com

Mitrajeet Dey
RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey
वसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata

With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts